

EDUCATION AND SOCIAL WELFARE
be pleased to state :

(a) whether the State Government of Andhra Pradesh has sought sanction and assistance for setting up Technological University,

(a) if so, the main features of the proposal, and

(c) the reaction of Government there to ?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF S NURUL HASAN) (a) Yes Sir

(b) The proposed Technological University will incorporate all engineering colleges in the State as constituent units and give them academic autonomy to prescribe new curricula, evolve and develop new teaching methods and evaluation, establish closer liaison with industry bring about innovations and creativity in engineering education

(c) The University Grants Commission has been requested to examine the scheme and give its views

Allocation for Small and Marginal Farmers Development Schemes during 1971-72 (State-Wise)

300 SHRI P. NARASIMHA REDDY Will the Minister of **AGRICULTURE** be pleased to state :

(a) the provision made State-wise during 1971-72 for the schemes benefiting Small Farmers and Marginal Farmers and the utilisation thereof, and

(b) steps contemplated to secure better implementation ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI

JAGANNATH PAHADIA) (a) A statement is laid on the Table of the House [Placed in Library. See No LT—1778/72]

(b) The programmes are being reviewed from time to time and modifications made with reference to field experience and studies State Government and Union Territory Administrations who are closely associated with the implementation of the programmes have also been advised to provide requisite support A National Seminar has recently been held from 11th to 13th instant to review the progress and consider difficulties in implementation The recommendations of this Seminar are under consideration

Utilization of Grant sanctioned for House sites to Scheduled Castes and Scheduled Tribes

3001. SHRI P NARASIMHA REDDY Will the Minister of **EDUCATION AND SOCIAL WELFARE** be pleased to state

(a) the actual utilisation of total grant made available, State-wise during 1971-72 for the provision of house sites to scheduled Castes and Scheduled Tribes and the physical works achieved in each State, and

(b) what steps are contemplated to secure better utilisation ?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF S. NURUL HASAN)

(a) and (b) Under the Backward Classes Sector, there is no separate scheme for house-sites A Statement showing the amount released under the Central Sector for the composite schemes of improvement in working and living conditions of those engaged in unclean professions including provisions of house-sites and the anticipa-

ted expenditure under State sector for houses/house-sites scheme during 1971-72 is laid on the Table of the House. [Placed in Library. See No. LT—1779/72]. As the year 1971-72 has just ended the physical targets achieved are not available.

During the working groups discussions the State representatives were requested to see that the amounts for these schemes are utilised fully

Services of National Physical Laboratory for Electro Medical Equipment in Hospitals

3002. SHRI N. K. SANGHI : Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state -

(a) whether while the National Physical Laboratory is fully equipped for repairs and maintenance of sophisticated instruments, a large number of electro-medical equipment in the hospitals in Delhi remain unused for want of repairs and maintenance;

(b) if so, the reasons for the hospitals not making use of the services of National Physical Laboratory so as to get the medical equipment in serviceable condition, and

(c) the type of instruments that are lying idle for want of repairs with the names of hospitals ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (PROF. D. P. CHATTOPADHYAYA) :

(a) & (c). A statement indicating the position with regard to repair and maintenance of equipments in Delhi hospitals is laid on the Table of the House. [Placed in Library. See No. LT—1780/72].

Demolition of Super Bazar Building in Patel Nagar, New Delhi

3003. SHRI N. K. SANGHI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether the Super Bazar building in Patel Nagar is threatened with demolition by the Delhi Development Authority on the ground of 'unauthorised occupation';

(b) whether the Delhi Development Authority had given a loan of 12 lakhs of rupees for construction of the building, if so, how the loan was given for construction of the building on an unauthorised site by Delhi Development Authority; and

(c) the main points of difference between the Delhi Development Authority and the Super Bazar and how they are sought to be resolved ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) :

(a) The land on which the Super Bazar constructed the building in Patel Nagar was leased to them by the D. D. A. on purely temporary basis and subject to the condition *inter alia* that the lease would be terminable on 30 days notice by either side. This land forms part of the area in which District Shopping Centre is to be established under the Master Plan. The D. D. A. has, therefore, asked the Super Bazar authorities to vacate the premises.

(b) No, Sir.

(c) The D. D. A. are trying to get back the land in accordance with the terms of the lease. Consequently the question of differences between the D. D. A. and the Super Bazar on this account does not arise.

Control on Sale of Sugar

3004. SHRI N. K. SANGHI ;
SHRI D. P. JADEJA :

Will the Minister of AGRICULTURE be pleased to state :